

[*Translation*]

Publication Code Manual in Bilingual Language

3750. SHRI JAISINGRAO GAIKWAD PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of codes, manual, rules and regulations formed in his Ministry, attached offices and the subordinate offices for which his Ministry is responsible to make amendment in them and to publish them at times;

(b) the number out of them are in English and the number out of them published bilingual;

(c) whether the last edition was published in English only or in bilingual; and

(d) the date by which it has been decided to publish all publications in bilingual?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) Information is being collected and will be laid on the Table of the House.

[*English*]

Mahajan Commission

3751. SHRI K.H. MUNIYAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Mahajan Commission has submitted its final report regarding the border dispute between Karnataka and Maharashtra;

(b) if so, the details thereof;

(c) the time when Mahajan Commission was constituted by the Government;

(d) whether the Government proposed to implement the recommendations in toto;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (f) The Mahajan Commission was constituted in October, 1966. It submitted its report in August, 1967.

The Commission recommended transfer of 264 villages, along with the towns of Nipani, Khanapur and Nandgad, from Karnataka to Maharashtra. It also recommended transfer of 227 villages from Maharashtra to Karnataka.

While the Government of Karnataka accepted the recommendations of the commission in toto, the Government of Maharashtra rejected it. The Government of India's stand has consistently been that this dispute can be resolved only with the willing co-operation of the State Governments concerned and that, towards this end, it would be glad to extend all possible assistance to the two States.

Freedom Fighters Pensions

3752. SHRI SATYA PAL JAIN:
SHRI H.P. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that large number of freedom fighters are living in the Union Territory of Chandigarh;

(b) if so, the details thereof;

(c) the total numbers of cases of freedom fighters disposed of during 1998; and

(d) the number of cases still pending State-wise?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) 89 freedom fighters from the Union territory of Chandigarh have been sanctioned Samman Pension. Information in regard to freedom fighters actually living in the said territory at present is not available.

(c) and (d) From 1.1.1998 to 30.11.1998, 24,776 cases were disposed of. 4,168 review applications were pending as on 30.11.1998. Out of them 1,731 applications have been disposed of, leaving a balance of 2,437 review applications (as on 11.12.1998). State-wise break-up of these applications is given in the enclosed statement. Besides these review applications, there are also applications for grant of Samman Pension in respect of the Hyderabad Liberation Movement and the regional

movements of Kerala, which have been referred to the concerned State Governments for verification.

Statement

Sl.No.	State/UT	Review Petitions
1.	Andhra Pradesh	96
2.	Bihar	512
3.	Jammu & Kashmir	48
4.	Karnataka	138
5.	Kerala	157
6.	Madhya Pradesh	169
7.	Maharashtra	201
8.	Orissa	13
9.	Punjab	98
10.	Rajasthan	12
11.	Tamil Nadu	92
12.	Uttar Pradesh	278
13.	West Bengal	561
14.	Indian National Army (INA)	62
Total		2,437

Industrial Tribunal-cum-Labour Courts

3753. SHRI RAMA CHANDRA MALLICK: Will the Minister of LABOUR be pleased to state:

(a) whether a large number of cases are pending in the Central Government Industrial Tribunal-cum-Labour Court and State level Labour Courts for a long time;

(b) if so, the latest position in this regard;

(c) the reasons for pendency of these cases; and

(d) the steps taken or proposed to be taken by the Government for expeditious trial of the pending cases?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) The Number of Industrial Disputes & Applications Pending in the Central Government Industrial Tribunal-cum-Labour Courts as on 31.10.98.

Sl. No.	Name of CGIT	Cases Pending	Applications Pending
1.	Asansol	179	43
2.	Bangalore*	630	435
3.	Calcutta	243	39
4.	Chandigarh	1237	358 (Sept. 98)
5.	No. 1 Dhanbad	1091	255 (Sept. 98)
6.	No. 2 Dhanbad	961	57
7.	Jabalpur**	1598	1142
8.	Kanpur	369	664
9.	No. 1 Mumbai	213	51 (Aug. 98)
10.	No. 2 Mumbai	167	1248
11.	New Delhi	863	384
12.	Jaipur***	132	17 (Sept 98)
Total:		7683	4698

* Bangalore as on 30.4.98

** Jabalpur as on 31.8.97

*** Started functioning from 1.9.98.